



SECURITIES AND EXCHANGE BOARD OF INDIA

Corrigendum to the order dated February 05, 2026 bearing reference number QJA/SS/CFID/CFID-SEC2/32034/2025-26 in the matter of Setco Automotive Limited

1. Whereas the Securities and Exchange Board of India (SEBI) passed an order dated February 05, 2026 bearing reference number QJA/SS/CFID/CFID-SEC2/32034/2025-26 in the matter of Setco Automotive Limited.
2. Whereas, Noticee No. 1 (viz., Setco Automotive Limited) and Noticee No. 2 (viz. Setco Auto Systems Private Limited), vide letter dated April 03, 2026, represented for correction of few typographical errors in the said order.
3. Now, on considering the said representations, this corrigendum is issued to the effect that the directions at para 118 (c) of the order dated February 05, 2026, shall be read as follows:

“(c) Noticees No. 3 and 4 are directed to pay, jointly and severally, to Noticees No. 1 and 2 the following amounts:

Table No.: 8

<i>To Noticee No. 1</i>	<i>Rs. 81.96* crore invested by Noticee No. 1 in SEPL with interest at the rate of 23% p.a. from the dates of investment</i>
<i>To Noticee No. 2</i>	<i>Rs, 107.76 crore received as marketing commission by SEPL with interest at the rate of 23% p.a. from the dates of payment of commission.</i>
	<i>Rs. 13.07* crore invested in NCCRPS of SEPL with interest at the rate of 23% p.a. from the dates of investment</i>
	<i>Rs. 5.98* crore advanced to TTPL at the rate of 23% p.a. from the dates of advance</i>

**if any amount/interest has already been repaid, upon provision of proof of such payment, such amount and the corresponding interest thereto shall be deducted for the purpose of calculation of payment amount.”*



4. The order dated February 05, 2026 bearing reference number QJA/SS/CFID/CFID-SEC2/32034/2025-26 shall always be read along with this Corrigendum.

Date: April 13, 2026

Place: Mumbai

Santosh Shukla
Quasi-judicial Authority
Securities and Exchange Board of India